

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 107

CP(IB) No.366/Chd/Hry/2022

**IN THE MATTER OF:**

State Bank of India

...Petitioner

Vs.

Vinay Mahendru

...Respondent

**Under Section:** 95 IBC 2016

**Order delivered on 23.04.2024**

**CORAM:**

**SH. L.N. GUPTA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner	:	Mr. Harsh Garg, Advocate
For the RP	:	Mr. Viren Sharma, Advocate
For the Personal Guarantor	:	Mr. Anand Chhibbar, Senior Advocate with Mr. Vaibhav Sahni, Advocate

**ORDER**

Rejoinder/response has been filed by learned counsel for the Petitioner-Bank vide Diary No. 02956/5 dated 18.03.2024. The same is taken on record. Let the matter be listed for arguments on 27.05.2024.

-Sd/-  
**(L. N. GUPTA)**  
**MEMBER (T)**

-Sd/-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

Pooja